

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 134 OF 2015
(MA No. 757 of 2015 & 477 of 2016)**

IN THE MATTER OF:

FRIENDS THROUGH ITS GENERAL SECRETARY

..... APPLICANT

Vs.

MINISTRY OF WATER RESOURCES & ORS.

..... RESPONDENTS

INDEX

N.D.H.-

S.N	Particulars	Page Nos.
1.	Affidavit on behalf of the answering Respondent Ministry of Environment, Forest and Climate Change in compliance of the order dated 20.05.2019 passed by the National Green Tribunal, Principal Bench, New Delhi	

PLACE: NEW DELHI

DATE:

THROUGH COUNSEL

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**AFFIDAVIT ON BEHALF OF ANSWERING RESPONDENT i.e. MINISTRY OF
ENVIRONMENT, FOREST & CLIMATE CHANGE, NEW DELHI IN
COMPLIANCE OF ORDER DATED 20TH MAY, 2019.**

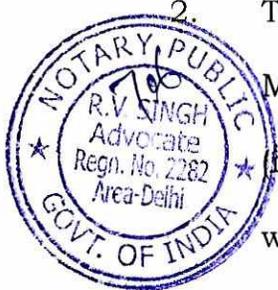
MOST RESPECTFULLY SHOWETH:

I, Yogendra Pal Singh working as Scientist 'E' in the Ministry of Environment, Forest and Climate Change, Indira Payavaran Bhavan, Jor Bagh Road, New Delhi-110003, the deponent herein do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change (MoEF&CC) to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:

2. That the Hon'ble Tribunal vide its order dated 20.05.2019 directed MoEF&CC as follows:

(1) To issue appropriate notification prohibiting use of RO where TDS in water is less than 500 mg/l and wherever RO is permitted, a requirement is laid down for recovery of water be more than 60%. Further, provision be laid down for recovery of water upto 75% and use of such RO reject water for purposes such as utensil washing, flushing, gardening, cleaning of vehicles and floor mopping.



[Handwritten signature]

(ii) The notification/policy to be notified may also provide for a mechanism for public awareness about ill effects of demineralized water on public health and for effective enforcement requiring the concerned local bodies/municipal Corporation/Municipalities/ Panchayats and institutions like Public Health Engineering Department (PHED)/ Jal Nigam/ Jal Boards etc. be required to display water quality at regular intervals, particularly TDS concentration component by an appropriate mechanism.

(iii) Above regulatory regime may ensure regulating consumption and use of low TDS water by requiring manufacturers to maintain minimum TDS concentration to 150 mg/l or the minimum levels of calcium and magnesium.

(iv) Directions be issued for enforcement of Extended Producers Responsibility by the manufacturers for disposal of cartridges and membranes and requiring the manufacturers to provide proper labeling on the purifier specifying that the unit should be used if TDS is more than 500 mg/l.

(v) MoEF&CC may file an affidavit of compliance by e-mail at judicial-ngt@gov.in within one month.

(vi) The Expert Committee constituted by this Tribunal vide order dated 20.12.2018 along with Central Ground Water Authority may collect and provide data with regard to availability of ground water and its usage in 21 cities mentioned in the report of NITI Aayog and furnish a report to this Tribunal within one month by e-mail at judicial-ngt@gov.in. The said report may be placed in the file of O.A. No. 176/2015 which is listed on 04.07.2019.





3. That the Hon'ble Tribunal has granted one month time for filing of affidavit in compliance, however, it is humbly prayed that in order to delineate the appropriate provisions for effective compliance of the Hon'ble NGT directions 8 months time is required which includes 4 months for Inter-ministerial, stakeholders consultation and finalization of draft notification, 2 months for wide circulation of draft notification for inviting public comments and 2 months for incorporation of public comments and thereafter finalization of the notification. Accordingly, the Hon'ble Tribunal may kindly grant 8 months time.


(योगेन्द्र पाल सिंह)
DEPONENT
(YOGENDRA PAL SINGH)
वैज्ञानिक 'ई'/Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi

VERIFICATION:

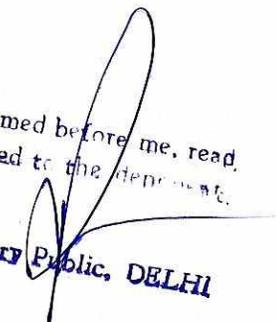
Verified at New Delhi on this the 26 day of June, 2019 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.


DEPONENT

(योगेन्द्र पाल सिंह)
(YOGENDRA PAL SINGH)
वैज्ञानिक 'ई'/Scientist 'E'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. of Environment, Forest and Climate Change



Solemnly affirmed before me, read
over & explained to the deponent.


Notary Public, DELHI

26 JUN 2019